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ASSAM ACT XIII OF 1964

**THE CODE OF CRIMINAL PROCEDURE (ASSAM AMENDMENT)
ACT, 1964**

(Received the assent of the President on the 26th June 1964)

[Published in the *Assam Gazette* Extraordinary, dated the 3rd July, 1964]

**An
Act**

**further to amend the Code of Criminal Procedure, 1898 in its appli-
cation to the State of Assam.**

Preamble. WHEREAS it is expedient further to amend the Act No.5 of
Code of Criminal Procedure, 1898 (hereinafter referred 1898.
to as the Code) in its application to the State of Assam,
for the purposes and in the manner hereinafter appear-
ing ;

It is hereby enacted in the Fifteenth Year of the
Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Code of Criminal
Procedure (Assam Amendment) Act, 1964.

(2) It shall apply to the State of Assam.

(3) It shall come into force at once.

Substitution of Section 13 of the Code. 2. For Section 13 of the Code, the following shall be
substituted, namely:—

“13. (1) The State Government may appoint as
many persons as it thinks fit to be Subdivisional
Magistrates in any district in the State of Assam.

(2) The State Government, or subject to the con-
trol of the State Government, the District Magistrate
may place one or more Subdivisional Magistrates in
charge of a subdivision ”

Repeal and Saving. 3. (1) The Code of Criminal Procedure (Assam Assam Ord-
Amendment) Ordinance, 1964 is hereby repealed. nance No.11
of 1964.

(2) Notwithstanding such repeal, anything done or
any action taken under the Code of Criminal Proce-
dure (Assam Amendment) Ordinance, 1964 shall be
deemed to have been done or taken under this Act as
if this Act had commenced on the Tenth day of Feb-
ruary, 1964 (the date of promulgation of the
Ordinance)

[Price '06 Paise.]